

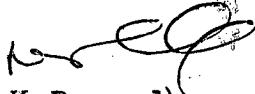
O.A-07/01 (R) vs O.A-737/95

This is an application
O/A 13 of C.A.T
(Procedure)
Rules 1987.
It is in
prescribed
proforma
paper book
form. It is
barred by
time limit
Submitted
before the
Bench for
consideration
on 31/5/01.

1/31.05.2001

Mrs. M.M.Pal, learned counsel for the applicant

Heard counsel for the applicant. Since the original record of O.A No.737/95 is not available in the Circuit Bench, it is directed that this be listed again on 4th of June along with original application.


(L.R.K.Prasad)
Member (A)


(S.Narayanan)

BBG
30/5/01

S.O 2 (2)

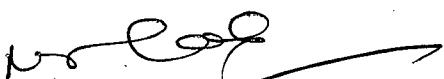
RA - 07 of 2001 (OA 737/95)

2./ 4.6.2001.

Shri S.N. Tiwary, the counsel for the applicant.

Heard learned counsel for the applicant and also respondents' counsel, Shri G. Bose. This review application has been filed only for the purpose of correcting the name of the original applicant, which we find is to be quite formal. In view of the substitution already allowed in the original application as per MA 140/97 (disposed of by order dated 28.4.98), it is obvious that Smt. Rukni Singh Sardar has already been substituted in place of the her deceased husband, Shri late Bhattacharjee Singh Sardar. Hence it is directed that the name of Smt. Rukni Singh Sardar be incorporated by way of correction of the name of the deceased husband in the order dated 8.11.2000, whereby OA 737/95 was finally disposed of. This RA is, accordingly, disposed of.

/CBS/


(L.R.K. PRASAD)/M(A)


(S. NARAYAN)/V.C.